## Annexure 4 Name of the corporate debtor: JBM Shelters Private Limited (In Liquidation); Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 31.05.2025 List of Operational Creditors (Employees)

(Amount in 3

Sl.No	Name Authorised Representative, if any	Name of Employee	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that	Amount of claim rejected	Amount of claim under verification	
			Date of receipt	Amount claimed	Total of amount of claim admitted	Amount of claim for the period of twelve months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted	Connegative	may be set off	r.j.c.c.		
1	Mr. R Venkatesh, S/o S.Ravichandran	S. Ravichandran	11-10-2023	1,29,753	1,22,480	-	Salary and Gratuity	0.007%	-	-	7,273	-	Note 1 and 9
2	Mr. R Venkatesh, S/o S.Ravichandran	S. Parameswaran	11-10-2023	1,60,554	90,554	-	Salary and Gratuity	0.005%	-	-	70,000	-	Note 2 and 9
3	Mr. R Venkatesh, S/o S.Ravichandran	S. Rajmohan	11-10-2023	4,64,769	4,32,303	-	Salary and Gratuity	0.023%	-	-	32,466	-	Note 3 and 9
4	Mr. R Venkatesh, S/o S.Ravichandran	V Thangamuthu	11-10-2023	8,27,246	7,75,685	-	Salary and Gratuity	0.042%	-	-	51,561	-	Note 4 and 9
5	Mr. R Venkatesh, S/o S.Ravichandran	A. Areesha banu Azad	11-10-2023	97,731	76,270	-	Salary and Gratuity	0.004%	-	-	21,461	-	Note 5 and 9
6	Mr. R Venkatesh, S/o S.Ravichandran	R. Parthipan	11-10-2023	1,16,883	82,066	-	Salary and Gratuity	0.004%	-	-	34,817	-	Note 6 and 9
7	Mr. R Venkatesh, S/o S.Ravichandran	K. Kalidoss	11-10-2023	3,04,884	2,59,884	-	Salary and Gratuity	0.014%	-	-	45,000	-	Note 7 and 9
8	Mr. R Venkatesh, S/o S.Ravichandran	KHAMRAJ P	CIRP Claim	75,000	-	-	Salary and Gratuity	0.000%	-	-	75,000	-	Note 8
9	Mr. R Venkatesh, S/o S.Ravichandran	P. Vijayarajan	CIRP Claim	1,19,000	-	-	Salary and Gratuity	0.000%	-	-	1,19,000	-	Note 8
10	Mr. R Venkatesh, S/o S.Ravichandran		CIRP Claim	80,000	-	-	Salary and Gratuity	0.000%	-	-	80,000	-	Note 8
				23,75,820	18,39,242	-		0.100%	-	-	5,36,578	-	

## Note:

1. Out of the amount admitted of Rs.1,22,480/-, Rs. 70,442/- relates to gratuity and the balance of Rs. 52,038/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.

The amount admitted of Rs. 90,554/- relates to gratuity.

3. Out of the amount admitted of Rs. 4,32,303/-, Rs. 2,42,169/- relates to gratuity and the balance of Rs.1,90,134/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.

4. Out of the amount admitted of Rs. 7,75,685/-, Rs. 1,30,846/- relates to gratuity and the balance of Rs. 6,47,839/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.

5. Out of the amount admitted of Rs. 76,270°, Rs. 38,770° relates to grautity and the balance of Rs. 37,500° relates to salary dues for the period more than twelve months preceding the liquidation commencement date.

6. Out of the amount admitted of Rs. \$2,066/-, Rs. 36,432/- relates to grautity and the balance of Rs. 45,634/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.

7. Out of the amount admitted of Rs. 2,59,884/-, Rs.1,85,884/- relates to grautity and the balance of Rs. 74,000/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.

8. The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have not submitted their claims during the Liquidator process. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator was unable to capture the date of receipt of the same in the relevant column.

9. Admitted gratuity dues will be dealt as priority debts and the admitted salary dues of employee for the period more than twelve months preceding the liquidation commencement date will be dealt as per Sec 53(1)(f) of the IBC, 2016.